NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

<u>Company Appeal (AT) (CH) (Insolvency)No. 04 of 2021</u> (<u>Under section 61 of the Insolvency and Bankruptcy Code 2016</u>) (<u>Arising out of Order dated 12.1.2021 in CP(IB) NO.625/7/HDB/2019</u> <u>U/s 7 of I&B Code, 2016 read with Rule 4 of I&B (AAA) Rules, 2016</u>) passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench

In the matter of:

<u>Tottempudi Salalith</u> <u>Villa No.86, Lumbini SLN Springs,</u> <u>Near Botanical Garden, Gachibowli, Hyderabad</u> <u>Telengana 500084.</u>

....Appellant

V. State Bank of India State Bank Bhavan, 14th Floor, Madame Cama Road, Nariman Point, Mumbai, Maharashtra 400021.

...Respondent No.1

Totem Infrastructures Limited.Respondent No.2Through Interim Resolution Professional.Respondent No.2i.e.Shri G.Satyanarayana Murty, H.No.8-2-334/B/2,.Respondent No.2Road No.5,Banjara Hills, Hyderabad 500082.Respondent No.2

G.Satyanarayana Murty Interim Resolution Professional .Respondent No.3 Flat No.308B, 3rd Floor, Sai Tirumala Towers, Hyderguda, Hyderabad, Telengana 500029

Present :

For Appellant: P. Harold, AdvocateFor Respondent No.1: Mrs. Vidyalakshmi Vipin, Advocate.For Respondent No.2: Mr. G. Satyanarayana Murty, RP

ORDER (VIRTUAL MODE)

For filing of Reply/Response/Counter of Respondent No. 1/State Bank of India and for filing of the Reply/Response/Counter of Respondent No. 3, at request, the matter is adjourned to 10.06.2021.

In the meanwhile the Learned Counsel for the 'Appellant' is directed to take necessary steps for issuance of notice as well as through 'Speed Post' to Respondent No. 2 by then.

Till then, the earlier order dated 22.02.2021 passed by this 'Tribunal' will continue.

[Justice Venugopal M] Member (Judicial)

[V.P.Singh] Member (Technical)

22.4.2021 KM